

CC No. 06/2020
 FIR No. 21/2009
 PS ACB
 State Vs. Closure Report

18.07.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020 and; Order No. 24/DHC/2020 dated 13.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Kuldeep, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

Present (through Video Conference):

Ld. Additional PP Sh. Maqsood Ahmad.

Investigating Officer ACP Madan Lal Meena.

In the present matter yesterday afternoon, the Ld. Prosecutor for the State Sh. Maqsood Ahmad has sent written submissions on behalf of prosecution objecting to the closure report which has been sent on the e-mail id of the Court. Its copy stated

दिक्कनय सिंह
 DICKKANNAY SINGH
 Special Judge PC Act/Anti Corruption
 18/07/2020
 गऊस एवेन्यू न्यायालय परिसर
 Rouse Avenue Court Complex
 नई दिल्ली
 New Delhi

to be not supplied to the complainant or the IO. **Copy of written submissions filed on behalf of Ld. Prosecutor be supplied to the IO as well as the complainant.**

Investigating Officer also submitted his written submissions through email yesterday after Court hours at 5.36 PM. Its copy also not supplied to the Ld. Prosecutor and the complainant. **A copy of written submissions of the Investigating Officer be also supplied to the complainant as well as Ld. Prosecutor.**

Today, in the Video Conference, IO could not be heard as it seemed that there was some problem at his end and no audio was coming from his side.

Similarly, the complainant also did not join initially and towards the end of the hearing his picture was visible but even his voice was not audible.

Anyhow, on the last date of hearing in the order it was specifically directed that the complainant shall give in writing four points as mentioned in the said order regarding the fact that he has received the notice of the Closure report; he has received copy of entire closure report; his objection/no objection and; that he is willing that this matter be heard through Video Conference. Though, **the complainant has sent his no objection yesterday in afternoon but he has not mentioned about the other aspect as contained in the last order of this Court. He be asked again to specifically reply in writing to the points contained in the last order sheet, not leaving unanswered any point therein.**

The copies be supplied, as mentioned above, today itself through e-mail by the Reader/Ahlmad of this Court.

If any of the sides wants to file additional written submissions or in rebuttal to the submissions of the other side, they are at liberty to do so and the same may be filed within three working days from today, through e-mail in pdf file format only. In case, any such submission or rebuttal is received from any side, the Reader of the Court/Ahlmad to supply the same to the other sides also.

Meanwhile, the Ahlmad of this Court has informed that the file of the present case could not be scanned and is therefore not available before this Court due to no scanner being available in the Rouse Avenue Courts. Ahlmad is directed to take steps and talk to the concerned officials at Rouse Avenue District Courts branch and get this file scanned immediately, so that it can be made available to this Court for hearing through Video Conference.

Put up on 25.07.2020 through Video Conferencing.

A copy of this order be sent along with the notices to the Ld. Prosecutor; the complainant and, the IO. A copy of this order be also sent to the Computer Branch for uploading on the official website.



(Dig Vinay Singh)

Special Judge (PC Act) ACB-02

Rouse Avenue Courts, New Delhi

दिग्विजय सिंघ
DIG VINAY SINGH
विशेष न्यायाधीश अपराध निवारण अधिनियम-१९८८
Special Judge PC Act Anti Corruption Branch-02
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